

**Central Administrative Tribunal
Principal Bench**

CP No. 369/2017 in
OA No. 4452/2013

This the 13th day of September, 2017

Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

Harihar Prasad Das
R/o E-186, Bathla Apartment,
43, IP Extension Patparganj,
Delhi-110092.

... Applicant
(Applicant in person)

Versus

Sh. S.P.Singh Parihar, IAS,
Chairman, Central Pollution
Control Board, Parivesh Bhawan,
East Arjun Nagar, Delhi-110032.

... Respondent
(By Advocate: Sh. Jitender Yadav)

ORDER (ORAL)

By Hon'ble Mr. V.Ajay Kumar, Member (J)

Heard applicant in person and Sh. Jitender Yadav, learned
counsel for the respondents.

2. This Tribunal disposed of OA No.4452/2013 on 20.01.2015.

The operative part of that order reads thus:

“12. In the circumstances, and for the aforesaid
reasons, the OA is allowed and the respondents are
directed to consider the case of the applicant, by

ignoring the uncommunicated below bench mark gradings, for granting the 2nd Financial Upgradation under the MACP Scheme, w.e.f. 01.09.2008, with all consequential benefits, however, in the circumstances, without any interest. The respondents shall complete this exercise within 90 days from the date of receipt of a copy of this order. No order as to costs.”

3. Review Application No.36/2016 filed by the respondents, was dismissed on 10.03.2016 by this Tribunal. WP(C) No.6289/2016 also filed by the respondents was finally dismissed by order dated 08.11.2016. Respondents, while drawing our attention to the averments in the affidavit dated 26.07.2017 and the documents enclosed thereto, submitted that they have complied with the orders of this Tribunal and also paid the consequential monetary benefits to the applicant amounting to Rs.1,15,148/- on 27.06.2017. Applicant, while not disputing the receipt of the aforesaid amount and the compliance of the orders of this Tribunal, however, submits that since the respondents have not furnished due and drawn statement to him he has not been able to understand whether the complete amount payable to him is paid or not.

4. In the circumstances and in view of the substantial compliance of the order of this Tribunal, CP is closed. Notices are discharged. However, respondents may supply a copy of due and

drawn statement to the applicant within two weeks from the date of receipt of a copy of this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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